

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s).
31831-31832/2013

RAM YASH

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with interim relief and office report)

Date : 05/05/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Suraj Singh,adv.
 Mr. Pradeep Misra,Adv.

For Respondent(s) Mr.Pradeep Kr.Yadav,adv.
 Mr. Purvish Jitendra Malkan,Adv.
 Mr. T. Mahipal,Adv.
 Mr. Vinay Garg,Adv.
 Mr.Ram Kishore Singh,adv.
 Mr.Ardhendumauli Kr.Prasad,adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report is that although by order dated 24.02.2015 of this Court, four weeks time as last chance was given to the Ld.counsel for the petitioner to take fresh steps for the service of notice to the unserved respondent No.3, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar

SB